

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

**APPEAL NO. 69 OF 2016 &
IA No. 176 of 2016**

Dated: 7th April, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Punjab State Power Corporation Ltd. ...Appellant(s)
Versus
Punjab State Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Suparna Srivastava

Counsel for the Respondent (s) : Mr. Amit Kapur
Mr. Rohit Venkat for R-1

ORDER

Admit. Issue notice on the Appeal as well as on the I.A. No. 176 of 2016 (Application for stay). Mr. Amit Kapur takes notice on behalf of Respondent No.2. Notice be issued to the other respondents returnable on 03.05.2016. Dasti in addition is permitted.

Ms. Suparna Srivastava, learned counsel for the appellant, on instructions, states that performance tests in the presence of independent engineer have taken place for Unit - 1 and the commissioning of Unit – 1 is yet to take place.

Mr. Amit Kapur, learned counsel for Respondent No. 2 states that Commissioning of Unit – 1 was undertaken in the presence of independent engineer and the appellant in compliance with the law and certificates are with the appellant. He further states that COD for Unit – 1 have been achieved on 01.04.2016. Learned counsel seeks two weeks time to file reply to the I.A. He may file the same on or before 21.04.2016 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 28.04.2016 after serving copy on the other side. Needless to say that any action taken by both the parties will be subject to the Orders which will be passed in the main appeal.

List the I.A. for hearing on **03.05.2016**.

(I.J. Kapoor)
Technical Member
ts/mk

(Justice Ranjana P. Desai)
Chairperson